## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 8/2018 in C.P. (I.B) No. 189/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Venkat Dhram Reddy Konreddy & Ors

V/s.

Mazde Agencies & ors.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. JAamin R. Daner Adhe

2. Krina R. Porretch

Adv.

Restandent Petitioner

K. R. Parcke

For Ardun Risheth

3. PAVAN S-GODIAWALLA ADVOCATE

RESPONDENT Muleileenk NO.7

## <u>ORDER</u>

Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 1. Learned Advocate Mr. Jaimin Dave present for Respondent no. 2.

Operational creditor/ Respondent no. 1 filed reply. Respondent no. 2 and 3 filed reply.

It is represented that applicant counsel is sick.

List the matter on 08.02.2018.

James

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.